

## **Minutes of the meeting of the Commission held on 18.12.2007**

### **Present: -**

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Shri A. N. Tiwari, Information Commissioner
- C. Prof. M. M. Ansari, Information Commissioner
- D. Dr. O.P. Kejariwal, Information Commissioner
- E. Secretary, JS (S), JS (TK), Deputy Secretary (PP), US (DCS), US (G S) assisted the Commission.

### Item 1: **Compliance of the minutes of the meeting of the Commission held on 20.11.2007.**

Commission was apprised of the compliance with decisions of the meeting held on 20.11.2007.

### Item 2: **To decide a policy for recovery of penalties & compensation in view of the comments received from O/o the A.G.**

Commission directed that the issue of recovery of penalty imposed by the CIC may be taken up with the D/o Expenditure, M/o Finance with a view to direct the Chief Controller of Accounts of each Department to cause recovery from the salary of the erring officials as directed by the Central Information Commission. A copy of the decision of the Commission wherever penalty has been imposed may also be sent to the CCA of the Pay & Accounts Office of the concerned Department to cause recovery.

A format to this effect may be prepared by JS (Law) and may be discussed before the Commission in the subsequent meeting.

### Item 3: **Discussion of the layout of CIC News Letter/RTI journal.**

Commission directed that the bringing out news letter/RTI journal may be taken up after sometime.

### Item 4: **Discussion on the note circulate by IC (K).**

Commission discussed the matter.

### **Supplementary item: Issuing acknowledgement to the citizens/respondents.**

The Commission directed the Registry to immediately stop sending acknowledgement letter for every receipt to the petitioner. This has been decided in view of mismatch delivery of the acknowledgement to the parties as has been brought to the knowledge of the Commission.

After making suitable changes in the software, issuing the acknowledgement only to the parties purportedly filing appeal/complaint before the Commission will be appropriate. A suitable direction may be issued later. Registry will work with NIC to ensure this.

